

(2011) 03 SHI CK 0233
In the High Court Of Himachal Pradesh
Case No : CWP No. 127 of 2011

Bheshi Lal and Others

APPELLANT

Vs

State of H.P. and Others

RESPONDENT

Date of Decision : 01-03-2011

Acts Referred:

Citation : (2011) 03 SHI CK 0233

Hon'ble Judges : Kurian Joseph, C.J.;Sanjay Karol, J

Bench : Division Bench

Judgement

Kurian Joseph, C.J.—The Petitioners claim work charge status, arrears, seniority and other consequential benefits from the date they completed eight years of service. Reliance is placed on the decision of this Court dated 28th July, 2010 rendered in CWP No. 2735 of 2010, titled as Rakesh Kumar v. State of H.P. and Ors.

2. Learned Deputy Advocate General points out that the factual aspects are to be verified by the competent authority. The Petitioners may file appropriate representation(s) furnishing all factual details before the second Respondent within a period of one month from today. The second Respondent/competent authority will look into the matter, verify the facts and pass appropriate orders thereon in accordance with law, in the light also of the decision referred to above within a period of another four months. The Petitioners will produce a copy of this judgment along with a copy of the judgment referred to in this judgment while submitting the representation(s).

3. The writ petitions are disposed of, so also the pending application(s) if any.